

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

OA NO 2645/2004

New Delhi this the 3rd November, 2004

**HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN  
HON'BLE SHRI S.A.SINGH, MEMBER(A)**

Sunita Kumar, W/o Sudhir Kumar,  
C-II/21, Moti Bagh,  
New Delhi-110 021. ...Applicant.  
(By Advocate: Mrs.Kavita Jha)

Versus

1. Union of India through  
Secretary, Ministry Small Scale Industries  
Udyog Bhawan, New Delhi.
2. Secretary,  
Ministry of Small Scale Industries  
Udyog Bhawan, New Delhi.
3. The Addl. Secretary & Development Commissioner,  
Small Scale Industries, Small Scale Industries Development Organisation,  
Udyog Bhawan, New Delhi. ...Respondents.

ORDER(ORAL)

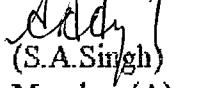
**By Justice Shri V.S.Aggarwal, Chairman:**

The applicant Sunita Kumar seeks a direction to the respondents to decide her representation dated 8.12.2003 with a reasoned order. She seeks further direction to remove or do away with evil of stagnation in promotion existing in her discipline of SIDO and formulate a scheme so that the technical officers of SIDO get time bound promotions. She also seeks promotion with retrospective effect.

2. Admittedly, a representation referred to above has already been submitted which is pending consideration before the respondents.

3. When the rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice.

4. It is directed that respondent no.3 would consider the aforesaid representation by passing an appropriate speaking order preferably within six months from the date of receipt of the certified copy of the present order. It shall be appreciated, if a speaking order is passed in this regard. Nothing said herein should be taken as any expression on the merits of the matter.

  
(S.A.Singh)  
Member (A)

  
(V.S.Aggarwal)  
Chairman

/kdr/